

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 60 OF 2017**

**Dated: 22<sup>nd</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Power Grid Corporation of India Ltd. ...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran  
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Matrugupta Mishra  
Mr. Nimesh Kumar Jha  
Mr. Nishant Kumar  
Mr. Sethu Ramalingam for R-1

**ORDER**

Issue notice. Mr. S. Ramalingam takes notice on behalf of Respondent No.1 and Mr. Matrugupta Mishra takes notice on behalf of Respondent No.4. Notice be issued to the other Respondents returnable on 17.04.2017. Dasti, in addition, is permitted.

List the matter on **17.04.2017** for passing appropriate orders as an objection is raised as to the maintainability of this appeal. Appeal Nos. 171/2015 and 128/2015 are companion appeals. Hence, list them together.

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**